

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 172 of 2013**

**Dated : 9<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Torrent Power Ltd. ... Appellant(s)  
Versus  
Gujarat Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Hardik Luthra  
Mr. Chetan Bundela

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-1 with  
Mr. S.R. Pandey, Legal Adviser,  
GERC

**ORDER**

It has been pointed out by the learned Counsel for the parties that the subject matter of the Appeal covered in the Judgment of this Tribunal in the Appeal No. 190 of 2011 in the matter of Torrent Power Ltd. v/s Gujarat Electricity Regulatory Commission and Appeal No. 32 of 2012 in the matter of Torrent Energy Ltd. v/s Gujarat Electricity Regulatory Commission. Accordingly, this Appeal is also disposed of in terms of the Judgment in the above Appeals.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**